

ITEM NO.3

COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Criminal Appeal No(s).1236/2015

CHAIN SUKH GOLE

Appellant(s)

VERSUS

REGISTRAR HIGH COURT OF JUDICATURE AT ALLAHABAD & ORS.Respondent(s)

(in compliance of Court's order dated 13.03.2018, a report from the District Judge, Amroha has been received and as per this order dated 13.03.2018, these matters to be listed along with the aforesaid report.)

WITH Cr1.A. No. 1237/2015 (II)

(FOR STAY OF THE IMPUGNED ORDER ON IA 16247/2015)

Cr1.A. No. 1235/2015 (II)

(FOR STAY OF THE IMPUGNED ORDER ON IA 16167/2015)

Cr1.A. No. 2202/2017 (II)

Cr1.A. No. 2201/2017 (II)

Date : 13-08-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Debasis Misra, AOR
Mr. Raghunat Singh, Adv.

For Respondent(s) Mr. Sunny Choudhary, AOR

Mr. V.V.V. Pattabhiram, Adv.

Mr. Upendra Mishra, Adv.

Mr. Pradeep Misra, AOR.

For Mr. Abhishek Chaudhary, AOR

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the appellants seeking adjournment on account of personal difficulty of the learned arguing counsel who has gone to Mauritius, put up after one week.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR